

"That leave be granted to introduce a Bill to provide for and regulate the payment of interest on delayed payments to small scale and ancillary industrial undertakings and for matters connected therewith or incidental thereto".

*The motion was adopted.*

..

SHRI M.ARUNACHALAM: I introduce the Bill.

12.27 hrs.

RE. ADJOURNMENT MOTIONS etc.

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, I have given notice of an adjournment Motion on the proposed rally in Delhi. I want to know whether an undeclared 'Emergency' has been imposed in Delhi. As per 'The Hindustan Times' Delhi has been placed under tight security just as fencing is done on the international border. Above all, people are being picked up from their residences and arrested. This is a grave injustice. I would like to know whether 'Emergency' has really been declared, because in this very House the hon. Minister of Home Affairs had given an assurance that ban will not be imposed on the activities of the B.J.P., but in fact ban has been imposed on the B.J.P.

MR. SPEAKER: No, Please don't make a speech.

SHRI MADAN DAL KHURANA: I am not making any speech, but would simply like to make a submission about the notice of Adjournment Motion given by me. I would

like to know the views of the Government in this regard and the decision taken thereon.

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, ban has not been imposed on the B.J.P. only but some of our party workers have also been arrested. Even today, in the morning, many people were arrested when we were about to move out in connection with the Mandal Commission.

I would like to raise another most important issue. The current session of the Parliament has commenced since yesterday i.e. 22nd February and the Budget is to be presented on the 27th February, but even before the presentation of the Budget prices of Coal and Sugar have been increased. Kerosene has been de-controlled. I think it is an insult to the authority of the Parliament. When the House has already been summoned by the Hon. President for the current session.

[*English*]

MR. SPEAKER: You just have to seek the consent.

(*Interruptions*)

[*Translation*]

SHRI RAM VILAS PASWAN: Budget day is a historic day.

MR. SPEAKER: You just seek consent.

SHRI RAM VILAS PASWAN: I would like to submit that both the Left Front and the National Front have given notices of Adjournment Motion. No other issue can be more important than the issue of lowering the dignity of Parliament by both the sides. Therefore, I request you to first take up the

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\*\* Introduced with the recommendation of the President.

~~Interest on Delayed~~  
payments to Small  
(Sh. Ram Vilas Paswan)

FEBRUARY 23, 1993

Scale & Ancillary 644  
Industrial Undertakings Bill

Adjournment Motion on price rise so that the problems of the people of the country could be debated upon in the House.

*(Interruptions)*

SHRI DAU DAYAL JOSHI (Kota):  
Mr. Speaker, Sir, I have also given a notice on  
Privilege Motion

MR. SPEAKER: You please sit down. I  
have allowed him.

*[English]*

SHRI LOKANATH CHOUDHURY  
(Jagatsinghpur): Sir, I have given a privilege  
motion that Shri Madan Lal Khurana, a  
Member of this House has violated the Rule  
33(4) (a) by giving publicity to .....

*[Translation]*

MR. SPEAKER: No, I have not given my  
consent. I will look into it when it comes to  
me.

SHRI TARACHAND KHANDELWAL  
(Chandni Chowk): Mr. Speaker, Sir, I have  
also given a notice.

MR. SPEAKER: Please sit down.

SHRI GUMAN MAL LODHA (Pali): Mr.  
Speaker, Sir, today 'Bandh' is being observed  
in Rajasthan. I have given a notice of  
Adjournment Motion in regard to slaughtering  
of law all over the country.

*[English]*

MR. SPEAKER: Now, I have many  
Adjournment Motions before me. Some

Adjournment Motions have been given by  
the Leader of the Opposition Party and his  
colleagues and other Adjournment Motions  
have been given by the leaders of other  
parties.

*[Translation]*

MR. SPEAKER: (Bash) Mr. Speaker, Sir,  
please read out their names also.

*[English]*

MR. SPEAKER: It is not necessary; it is  
alright.

*(Interruptions)*

MR. SPEAKER : I am standing here. I  
am giving the ruling. Please do not disturb  
me. My decision on this point is, that these  
two topics are important topics and they  
should be, if the Members want, discussed  
on the floor of the House. But, as this happens  
to be the Budget Session and there would be  
opportunities to discuss these issues again  
and again also and as the rulings given by the  
previous Speakers are that when the Budget  
Session is there and when there are  
opportunities for the Members to discuss  
these issues, the Motions may not be allowed,  
but they can be discussed in a different  
form, I am inclined to allow the Adjournment  
Motion moved by the BJP to be discussed  
today for 2 1/2 hours after the Matters under  
Rule 377 are taken up, not as adjournment  
Motion, but as discussion under Rule 193. I  
am inclined to allow the Motion given by other  
Members also, not as Adjournment Motion,  
but as discussion under Rule 193,  
immediately after that is over. They would  
also get 2 1/2 hours, but that would be  
concluded by One O'Clock tomorrow.

*(Interruptions)*

645 Interest on Delayed  
payments to Small

PHALGUNA 4, 1914 (SAKA)

Scale & Ancillary 646  
Industrial Undertakings Bill

SHRI SHOBANADREESWARA RAO  
VADDE (Vijayawada): Sir, what is the subject  
matter? The Members are not aware of the  
subject matter of the discussions.

(Interruptions)

MR.SPEAKER: I am allowing only two  
other matters to be raised.

(Interruptions)

MR.SPEAKER: Please bear with me. I  
shall have to go through your prastay and  
other things and then I can come to the  
conclusion.

(Interruptions)

KUMARI MAMATA BANERJE (Calcutta  
South): Mr. Speaker, I have given a notice. I  
should be given a chance.

MR.SPEAKER: I will give you some  
time afterwards.

(Interruptions)

SHRI INDRAJIT GUPTA (Midnapore):  
Mr. Speaker, Sir, we agree with your decision  
that you have given just now that these two  
matters may be discussed one after the  
other, not as Adjournment Motion, but as a  
special discussion under Rule 193. But, at  
least we must be aware of what is the actual  
issue which is being raised in this Motion. We  
do not know that. So, somebody should at  
least read it out.

MR.SPEAKER: The initiator will do that.

SHRI INDRAJIT GUPTA: If it is given in  
the form of Adjournment Motion, it need not  
be in that form. The matter which is there on  
both of them should be made known to the  
House.

MR.SPEAKER: The initiator of the

debate will bring that to the notice of the  
House. The first relates to the rally on 25th  
and the second relates to the increasing  
prices by administrative methods.

(Interruptions)

[Translations]

SHRI LAL K.ADVANI (Gandhi Nagar):  
Mr. Speaker, Sir, I have no objection for  
taking up of the issue of the price rise today  
itself, as I associate myself with it too.

I would like to submit to you that had the  
Adjournment Motion been allowed, the House  
would have got the opportunity to admonish  
the Government. Therefore, I would like to  
submit that it will be nice if a discussion on the  
rally is allowed today itself. However, I have  
no objection for taking up of the issue of the  
increase in the administered prices,  
especially a few days before the  
commencement of the session, today itself  
and the notice of my adjournment Motion is  
taken up tomorrow under Rule 193.

(Interruptions)

[English]

MR. SPEAKER: Now that I have said it;  
please let us follow it. I would not like to curtail  
the time, I would like to facilitate as many  
Members as would like to speak on both the  
issues.

THE MINISTER OF STATE OF THE  
MINISTRY OF COAL (SHRI AJIT PANJA):  
Sir, may I point out one thing? In the Rajya  
Sabha it has been decided that they would  
take up Short Duration Discussion on the  
administered prices of coal. Therefore, if the  
discussion of on coal price is taken up today  
here also, I would be in difficulty.

MR.SPEAKER: You can go to that  
House, please.